

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 521 of 2020

IN THE MATTER OF:

B. S. Krishnan

...Appellant

Versus

Stressed Assets Stabilization Fund (SASF) & Anr.

...Respondents

Present:

For Appellant: Mr. R. Anand Padmanabhan, Advocate.

**For Respondents: Mr. Sidhartha Barua and Mr. Praful Jindal, Advocates
for R-1.**

Ms. Satya Devi Alamuri, IRP

ORDER
(Through Virtual Mode)

13.07.2020: Shri Sidhartha Barua, Advocate appears for Respondent No. 1. Ms. Satya Devi Alamuri, Interim Resolution Professional (R-2) appears in person. Respondents may file reply affidavit within two weeks. Rejoinder, if any, may be filed within one week thereof.

List the appeal 'for admission (after notice)' on **14th August, 2020**.

Interim directions to be continued till next date.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc